

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

**Customs Miscellaneous Application No. 85612 of 2024,
Customs Miscellaneous Application No. 85638 of 2024,
Customs Miscellaneous Application No. 85639 of 2024,
Customs Miscellaneous Application No. 85204 of 2023,
Customs Miscellaneous Application No. 86155 of 2023,
Customs Miscellaneous Application No. 86165 of 2023,
&
Customs Early Hearing Application No. 85210 of 2023**
(on behalf of Appellant)

In

Customs Appeal No. 85939 of 2020

(Arising out of Order-in-Original No. CC-VA-14-2020-21-ADJ-I-ACC dated 07.07.2020 passed by the Commissioner of Customs-III (Imports), Air Cargo Complex, Mumbai)

M/s Merck Life Science Private Limited

.... Appellant

8th Floor, Godrej One, Pirojshanagar,
Eastern Express Highway, Vikhroli (E),
Mumbai – 4000 079

Versus

Commissioner of Customs-III (Imports)

.... Respondent

Air Cargo Complex, Sahar, Andheri (East),
Mumbai – 400 099

Appearance:

Shri Dron Parmar, Consultant for the Appellant

Shri Ranjan Kumar, Auth. Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85813/2024

Date of Hearing: 23.08.2024

Date of Decision: 23.08.2024

Per: S.K. Mohanty

Heard both sides.

2. Learned Consultant appearing for the applicant/appellant prays for withdrawing the miscellaneous applications as well as the appeal filed by the appellant. The prayer made by the learned Consultant is considered and accordingly, all the miscellaneous applications and the appeal filed by the appellant are dismissed as withdrawn

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

Sinha